## **GOVERNMENT OF INDIA**

## MINISTRY OF INFORMATION AND BROADCASTING

## **LOK SABHA**

**UNSTARRED QUESTION NO. 2976** 

**TO BE ANSWERED ON 17.12.2025** 

**OTT CONTENT UNDER CBFC** 

2976: DR. M K VISHNU PRASAD

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

a) whether the Government is considering bringing Over The Top (OTT) content under the Central Board of Film Certification (CBFC) system and if so, the details

thereof:

b) if not, the alternative mechanisms proposed to ensure content discipline;

c) the number of complaints received by the Government against OTT content during

the last three years; and

d) the action taken by the Government on such complaints?

**ANSWER** 

THE MINISTER OF STATE FOR INFORMATION AND BROADCASTING AND

PARLIAMENTARY AFFAIRS

(DR. L. MURUGAN)

(a) to (d): Central Board of Film Certification (CBFC) is a statutory authority established

under the Cinematograph Act, 1952 for examining and certifying cinematographic films

for public exhibition.

OTT content is regulated under the provisions of Part III of the Information Technology

(Intermediary Guidelines and Digital Media Ethics Code) Rules, 2021.

The Code of Ethics requires OTT platforms to avoid publishing content prohibited by

law and undertake age-based classification of content as per the guidelines in the

Rules.

These Rules also outline a three-tier institutional mechanism for ensuring adherence to content-related norms and for addressing public grievances.

Level I: Self-regulation by the publishers

Level II: Self-regulation by the self-regulating bodies of the publishers

Level III: Oversight mechanism by the Central Government

The grievances related to OTT content are duly forwarded to the concerned OTT platforms for appropriate action under the Level-I of the redressal mechanism viz. self-regulation by the publishers, provided under the IT Rules, 2021.

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